

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-483(ND)/2017

IN THE MATTER OF:

M/s Durlum India Pvt. Ltd.

vs

M/s Sharma Kalypto Pvt. Ltd.

SECTION

Under Section 9 IBC 2016

Coram:

R.VARADHARAJAN,

Hon'ble Member (Judicial)

V.K.Subburaj,

Hon'ble Member (Technical)

.....PETITIONER

.... RESPONDENT

Order delivered on 11.09.2018

For the Petitioner/Applicant

:Mr. Nitin Kataria, Advocate

For the Corporate Debtor

:

ORDER

Learned counsel for the petitioner is present and bring to notice of this Tribunal that as against the Corporate Debtor herein Corporate Insolvency Resolution Process has already been initiated by Hon'ble Principal Bench in CP No. IB-297/PB/2018 vide order dated 03.08.2018 and that subsequently on 10.08.2018 has changed the IRP and that presently the RP is one Mr. Parmod Kumar Sharma. In view of the orders passed by the Hon'ble Principal Bench initiating the CIRP process as against the corporate debtor, let the claim as made in the petition be filed before the RP as named in the order dated 10.08.2018. RP is directed to consider the claim as per the provisions of IBC, 2016 and law. In the circumstances and based on the above directions this application stands closed.



(V.K.SUBBURAJ)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)